Date of Uploading 13 / 01 /2023

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 03.01.2023 under the Chairmanship of
Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.26/AM23 held on 03.01.2023

The following members were present in the meeting:

1. Shri S.B.S. Reddy — Addl. DGFT
2. Shri Hardeep Singh — Addl. DGFT
3. Shri Akash Taneja — Addl. DGFT
4. Shri Anil Aggarwal — Addl. DGFT
5. Dr. S.K. Bansal — Addl. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

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45.	M/s. Enercon Windenergy Pvt. Ltd., Bangalore	58
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Case No. 01 M/s. Raj Petro Specialities Pvt. Ltd., Chennai
F.no. HQRPRCAPPLY00003932AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0410165495 dated 25.04.2019.

The applicant stated that they are manufacturer-exporter of various petroleum products and possess two star exporter's status. Due to covid-19 pandemic from Jan 2020 disturbed their production and exports as customers conveyed messages to hold on with the schedule of export. In the meantime most of their staff members were affected by covid-19 and the production got affected, and most of the transportation modes such as sea and air, were also impacted heavily and thus, even those finished goods could not be shipped. In addition the base oil prices had also went up by huge margin affecting their export products prices. They have fulfilled partial EO against this licence. Hence they are requesting to allow one year EOP extension against subject licence.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length and it decided to allow EOP extension of Advance Authorization No.0410165495 dated 25.04.2019 for a further period of 6 months from the date of endorsement subject to payment of composition fees @0.5% per month, if exports are fulfilled more than 50% within initial /extended EOP or @ 1% per month where exports have been made less than 50% within initial/extended EOP of the extension period granted as above, on the unfulfilled FOB Value. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Chennai)

Case No. 02 M/s. Raj Petro Specialities Pvt. Ltd., Chennai
F.no. HQRPRCAPPLY00003929AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0410164789 dated 16.10.2018.

The applicant stated that they are manufacturer-exporter of various petroleum products and possess two star exporter's status. Due to covid-19 pandemic from Jan 2020 disturbed their production and exports as customers conveyed messages to hold on with the schedule of export. In the meantime most of their staff members were affected by covid-19 and the production got affected, and most of the transportation modes such as sea and air, were also impacted heavily and thus, even those finished goods could not be shipped. In addition the base oil prices had also went up by huge margin affecting their export products prices. They have fulfilled partial EO against this licence. Hence they are requesting to allow one year EOP extension against subject licence.

Decision: The Committee went through the statements made by the firm and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 03 M/s. Raj Petro Specialities Pvt. Ltd., Chennai
F.no. HQRPRCAPPLY00003928AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0410164705 dated 20.09.2018.

The applicant stated that they are manufacturer-exporter of various petroleum products and possess two star exporter's status. Due to covid-19 pandemic from Jan 2020 disturbed their production and exports as customers conveyed messages to hold on with the schedule of export. In the meantime most of their staff members were affected by covid-19 and the production got affected, and most of the transportation modes such as sea and air, were also impacted heavily and thus, even those finished goods could not be shipped. In addition the base oil prices had also went up by huge margin affecting their export products prices. They have fulfilled partial EO against this licence. Hence they are requesting to allow one year EOP extension against subject licence.

Decision: The Committee went through the statements made by the firm and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 04 M/s. Satyendra Packaging Ltd., Vadodara
F.no. HQRPRCAPPLY00003907AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.3410045967 dated 20.03.2020.

The applicant has stated that their company engaged in largest and fastest emerging global packaging company engaged in manufacturing of PP Woven Sack Bags, Fibs Bags, Multi colour printed BOPP Bag and Leno Bag. Further stated that condition of export the product manufacture using duty free raw martial within the period of 18 month thereafter they got the extension of 6 month after payment of composition fees @0.50% on shortfall FOB value in terms Para of 4.42 (e) HBP up to 20.03.2022, with in the first extension they have fulfilled EO to 29.50% quantity of value on Pro- rata basis, but they fulfilled 100% within second EOP. The firm has requested to grant second EOP for regularization the exports made under advance authorization no 3410045967 dated 20.03.2020. Hence they are requesting to allow second EOP further one month for regularize there exports done during the second EOP (i.e. within 7 month from the initial EOP)

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to allow EOP extension up to 20.04.2022 against Advance Authorisation No.3410045967 dated 20.03.2020 only for regularization purpose subject to the payment of composition fees @1% per month on unfulfilled FOB value from the date of expiry. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Vadodara)

Case No. 05 M/s. COPTEC, Mumbai
F.no. HQRPRCAPPLY00003768AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0310834687 dated 06.02.2020.

The applicant stated that they had issued Advance Licence from RA and they have received a deficiency letter for payment of composition fees for Rs. 3,21,114.00 after that extension will get from date of expiry of the license. In this connection they have informed that they have not received first extension also and have paid composition fee of Rs. 64222.76 as per Para 4.42 (e). Hence they are requesting to allow six EOP extension against subject licence.

Decision: The Committee examined the case in detail and in view of justification provided by the firm, it decided to accede to the request and allowed EOP extension of Advance Authorization No.0310834687 dated 06.02.2020 for a further period of 6 months from the date of endorsement subject to the payment of composition fees @1% per month of the extension period granted as above, on the unfulfilled FOB Value. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA- Mumbai)

Case No. 06 M/s. PVC Converters India Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00003764AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0311002578 dated 21.04.2021.

The applicant stated that they are manufacturer exporter of PVC Flexible Films and their major export is for Sri Lanka but due to financial crisis and overall trade situation their sales was dropped. Further due to business stopping with Sri Lanka they are not able to export the full quantity of said licence. They tried to their best to get orders from other countries to complete their EO but not received expected orders. Hence they are requesting to allow six month EOP extension against subject licence considering waiver for composition fees.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and decided to reject the request of the firm for waiver of composition fee for availing the facility of 1st EOP extension from RA as per Provisions of Policy /HBP. Further, firm may approach concerned RA for EOP extension with composition fee as per Policy Provisions, if they required.

(Action: Applicant)

Case No. 07 M/s. Alcon Food Packaging, Kolkata
F.no. HQRPRCAPPLY00003774AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0210207745 dated 07.07.2017.

The applicant stated that they have fulfilled 57.42 % of their total export obligation quantity wise as per import made within ¾ month from the date of Authorization i.e. within initial EOP, thereafter only one extension of six month has been granted by RA, Kolkata. Their second requested for EOP has been rejected by RA Kolkata, vide there letter dated 29.008.2022, by citing Para 4.42 (f) of HBP. It is to be mentioned that like other industries they have also suffer a lot during Covid-19 , period and presently they have suffice order in hand to fulfill their entire pending EO , order copies also attached for ready reference. It is further stated that the firm is unable to fulfill the Export obligation due sudden cancelation of export order from their buyers and lack of further export orders including some marketing management related issue arisen which is beyond their control. Keeping in the view of situation and circumstance and genuine hardship , they are requesting to allow six month EOP extension against subject license.

<u>Decision</u>: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 08 M/s. Shalina Laboratories Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00003782AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0310721361 dated 18.01.2013.

The applicant has stated that they are exporter of Pharmaceutical product for over four decades to African countries. They have fulfilled entire obligation within 12 months in case of their import item "Propylene Glycol " but as regard import item "Betamethasone Base" there is delay export of 14.38 Kgs. against which they have paid composition fees per month on unfulfilled FOB value. They had approach RA for extension in EOP and they advised them to approach PRC for regularization of this Advance Licence. Hence they are requesting to allow extension in EOP upto14.03.2014 for regularization purpose against subject licence.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to allow EOP extension up to 14.03.2014 against Advance Authorisation No.0310721361 Dated 18.01.2013 only for regularization purpose subject to the payment of composition fees @1% per month on unfulfilled FOB value from the date of expiry. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 09 M/s. Bhabani Pigments Pvt. Ltd., New Delhi
F.no. HQRPRCAPPLY00003749AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0510415837 dated 12.11.2020.

The applicant has stated that the they have issued Two Invalidation letter against this Adv. Lic. under deemed export. They have exported as a deemed export under the authorization and the details of the deemed export is also not updated over the BO Portal of DGFT, so at the time of filing the EO extension the portal is showing unnecessary fees which they have to pay for the EO extension against which they have already exported. One of the Invalidation is updated in Back office portal but other one is not updated in BO portal. Hence they are requesting to update the details over BO Portal and allow six month EO extension against subject licence.

Decision: The Committee examined the case in detail and in view of justification provided by the firm, it decided to accede to the request and allowed EOP extension of Advance Authorization No.0510415837 dated 12.11.2020 for a further period of 6 months from the date of endorsement subject to payment of composition fees @0.5% per month, if exports are fulfilled more than 50% within initial /extended EOP or @ 1% per month where exports have been made less than 50% within initial/extended EOP of the extension period granted as above, on the unfulfilled FOB Value. The applicant may approach EGTF-Division for updation of detail of 2nd invalidation over the BO Portal. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 10 M/s. Enaltec Labs Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00003739AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0310813961 dated 14.06.2017.

The applicant has stated that they had issued subject licence for export of 1000 Kgs. Montelukast Sodium falling under ITC)HS) 29420090 as they had imported 100% of raw materials required for manufacture of the same. They could export 32% of the entire export obligation with in the EOP and will pay Customs duty/interest on prorate basis against remaining quantity of raw material. Due to the cancellation of order from their buyer they had started exploring for prospective buyers and could obtain small orders on trial basis from June 2019 on instructions from export sales team. They had requested for 2nd extension of export obligation under para 4.42 (f) of HBP, however the RA rejected their requested as they had not completed 50% prorate exports obligation, as required under the para (copy of D/L enclosed). The quantity 172 kgs have been exported within exports obligation period upto 30.6.2019 and they have exported a quantity of 98 kgs between the period 03.10.2019 to 31.10.2019. Hence they are requesting to allow 150 days EO extension against subject licence.

Decision: The Committee discussed the case in detail and in view of justification provided by the firm it decided to allow EOP extension up to 31.10.2019 against Advance Authorisation No.0310813961 dated 14.06.2017 only for regularization purpose subject to the payment of composition fees @1% per month on unfulfilled FOB value from the date of expiry. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 11 M/s. Dalas Biotech Ltd., New Delhi
F.no. HQRPRCAPPLY00003786AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Extension of EOP against Advance Authorization No.0510395333 dated 18.08.2015.

The applicant has stated that due to the global recession and as the unit/production has remained stopped due to Hon'ble NGT order they could not complete exports in first 12 months. They could not apply for EO extension beforehand as per procedure and were able to procure orders and could completed export obligation. Hence they are requesting to allow E.O. extension for 4 months only for redemption purpose against subject licence.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to accede to the request and allowed EOP extension up to 30.01.2017 against Advance Authorisation No.0510395333 dated 18.08.2015 only for regularization purpose subject to payment of composition fees @1% per month on unfulfilled FOB value from the date of expiry. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 12 M/s. Shhivtek Industries Pvt. Ltd., New Delhi
F.no. HQRPRCAPPLY00003784AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Advance Authorization No.0510415574 dated 20.10.2020.

The applicant has stated that they have made excess export against this Licence. No 0510415574 dt. 20.10.2020 and had to file Amendments /enhancement application. The actual Exports made by us against the Licence is 2347.72 M.T. but while making online enhancement application the systems showed export figure of more than 8000.00 M.T. and they made several complaints regarding this to RA under complaint No. 2021111106588 dt. 13.11.2021 finally closed on 11.03.2022 without any solution, this was reopened and closed 13 times. Hence they are requesting to allow revalidation for six months against subject licence.

Decision: The Committee examined the case on the basis of justification provided by the firm and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement to the extent of 100% export against Advance Authorisation No.0510415574 dated 20.10.2020. For other issue firm may approach EDI-Division. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 13 M/s. Tagros Chemicals India Pvt. Ltd., Chennai
F.no. HQRPRCAPPLY00003810AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Restricted Items No.0419089992 dated 23.10.2020.

The applicant has stated that their authorization is valid upto 22.10.2022 and they have taken the authorization for import of carbon tetrachloride and inform you that the above said material is not freely available in the international market and hence the required revalidation against subject licence. They are regular consumer of Carbon tetrachloride for feedstock use and it is only available to the extent of 60% from the domestic producers and they have obtained the above authorization to enable running the plant at its full capacity. They have completed EO 90% against subject licence. Hence they are requesting to allow revalidation against subject license.

Decision: The Committee discussed the case on the basis of statement made by the firm and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against License for Restricted Item No.0419089992 dated 23.10.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Chennai)

Case No. 14 M/s. Global Exim, Mumbai
F.no. HQRPRCAPPLY00003978AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of 12 DFIAs.

This is review case of PRC Meeting No.18AM23 held on 15.11.2022 (Case No. 16) wherein committee rejected the case. The application has stated that as already mentioned in their previous application these DFIS's could not be utilized in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt. This has caused severe supply chain disruptions impacting more particularly small and medium business organizations. The difficulties were further compounded by lesser movement of containers, high freight rates and significant increase in the cost of raw materials and reduced manufacturing activities. It is further submitted that due to upgradation of DGFT Module, physical submission of documents remained suspended for a period of almost one year beginning Nov.2020. The ARO/Invalidation requests remained pending due to non-availability of online system facility till the end of May, 2021. Hence they are requesting to allow revalidation of 12 DFIA's for further period of six months.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 15 M/s. Rani International, Mumbai
F.no. HQRPRCAPPLY00003792AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of six DFIAs.

The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business 9operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 16 M/s. Rani International, Mumbai

F.no. HQRPRCAPPLY00003791AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of six DFIAs.

The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence requested for 6 month revalidation.The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business 9operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant)

Case No. 17 M/s. Rani International, Mumbai
F.no. HQRPRCAPPLY00003790AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of six DFIAs

The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business 9operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant

Case No. 18 M/s. Rani International, Mumbai
F.no. HQRPRCAPPLY00003789AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of six DFIAs

The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business 9operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant

Case No. 19 M/s. Rani International, Mumbai
F.no. HQRPRCAPPLY00003788AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of six DFIAs

The applicant stated that they are holding DFIA's duly transferred post discharge of export obligation and all the DFIA's have expired which were all valid for utilization exactly at the time of outbreak of coronavirus causing widespread damage to business 9operations. The firm stated that the duty free import authorization could not be utilized and expired due to sudden outbreak of corona causing supply chain disruption sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which they were unable to run business operation. Hence they are requesting to allow six months revalidation of subject DFIA's.

Decision: The Committee examined the statement made by the applicant and discussed the matter at length and it decided to defer the case for further examination.

(Action: Applicant

Case No. 20 M/s. Minda Vast Access System Pvt. Ltd., Pune
F.no. HQRPRCAPPLY00003742AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.3119043045 dated 20.12.2019

The applicant has stated that due to covid 19 pandemic situation their all staff were working from home and the main person handing who the left the job. After that new person joined and track the licence status& seen that licence was expired. In this regards, they required extension for 6 month from the endorse dated then they will utilized as well as transfer to the other IEC holder. Hence they are requesting to allow six month revalidation of subject MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 21 M/s. Minda Vast Access System Pvt. Ltd., Pune
F.no. HQRPRCAPPLY00003747AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.3119045403 dated 25.02.2020.

The applicant has stated that due to covid 19 pandemic situation their all staff were working from home and the main person handing who the left the job. After that new person joined and track the licence status & seen that licence was expired. In this regards, they required extension for 6 month from the endorse dated then they will utilized as well as transfer to the other IEC holder. Hence they are requesting to allow six month revalidation of subject MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 22 M/s. Minda Vast Access System Pvt.Ltd., Pune
F.no. HQRPRCAPPLY00003737AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.3119047055 dated 08.05.2020.

The applicant has stated that due to covid 19 pandemic situation their all staff were working from home and the main person handing who the left the job. After that new person joined and track the licence status & seen that licence was expired. In this regards, they required extension for 6 month from the endorse dated then they will utilized as well as transfer to the other IEC holder. Hence they are requesting to allow six month revalidation of subject MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 23 M/s. DhwaniPolyprints Pvt. Ltd., Mumbai

F.no. HQRPRCAPPLY00003743AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Advance Authorization No.0310838416 dated 22.09.2020.

The applicant has stated that they are one of the leading manufacturers and exporter of innovative packaging products like Security bags, Tamper evident bags, Courier bagas and Cash transit bags. They have completed export obligation against this license but import against this authorization was pending. The EDI system did not allow to make simultaneous application for revalidation of AA alog with EODC/No Bond Certificate. After receipt of EODC on 10.05.2022 they tried to apply for revalidation of AA and they were facing technical difficulty at DGFT portal while applying for revalidation through an online system. The said AA was not reflecting in revalidation list where they can select particular file and proceed with the revalidation of authorization. They were continuously importing material since June 2022 and said AA was not valid for imports, as they unable to clear the material against this AA. Hence they are requesting to allow six revalidation against subject licence.

Decision: The Committee went through justification provided by the applicant and discussed the matter at length and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement in the proportionate to the export already made against Advance Authorisation No.0310838416 dated 22.09.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 24 M/s. DhwaniPolyprints Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00003744AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Advance Authorization No.0310836637 dated 11.06.2020.

The applicant has stated that they are one of the leading manufacturers and exporter of innovative packaging products like Security bags, Tamper evident bags, Courier bagas and Cash transit bags. They have completed export obligation against this license but import against this authorization was pending. The EDI system did not allow to make simultaneous application for revalidation of AA alog with EODC/No Bond Certificate. After receipt of EODC on 10.05.2022 they tried to apply for revalidation of AA and they were facing technical difficulty at DGFT portal while applying for revalidation through an online system. The said AA was not reflecting in revalidation list where they can select particular file and proceed with the revalidation of authorization. They were continuously importing material since June 2022 and said AA was not valid for imports, as they unable to clear the material against this AA. Hence they are requesting to allow six revalidation against subject licence.

Decision: The Committee went through justification provided by the applicant and discussed the matter at length and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement in the proportionate to the export already made against Advance Authorisation No.0310836637 dated 11.06.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 25 M/s. Neon Alloys, Mumbai
F.no. HQRPRCAPPLY00003746AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Advance Authorization No.0310838809 dated 08.10.2020.

The applicant stated that they could not imports the materials as per the stipulated time, because of the covid-19 the mills in china/ Taiwan were not producing material and were not accepting of the order The market prices had increased tremendously and it was not at workable to import the material in India, as the market was not at all stable and prices were just increasing every day and the mills were not ready to accept the orders due to variation in the prices of the materials. Further firm requested to revalidation the licence by another 60 days. Hence they are requesting to allow six month revalidation against subject licence.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request of the firm and allowed revalidation for a period of 60 days from the date of endorsement in the proportionate to the export of already made against Advance Authorisation No.0310838809 dated 08.10.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 26 M/s. Primo Pick N Pack Pvt. Ltd, Maneri, M.P.
F.no. HQRPRCAPPLY00003902AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Advance Authorization No.1110028752 dated 26.11.2020.

The applicant stated that they have advance authorization was issued during COVID 19 period under the old DGFT portal and after migration into new systems the two times wrong "Certificate Supplies from SEZ was issued by the DGFT due to portal issue as such the period of import time consumed in the process and could not imports raw material to fulfill exports obligation.Hence they are requesting to allow six months revalidation against subject license to import the balance raw materils.

Decision: The Committee went through the justification submitted by the applicant and discussed the matter at length and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against Advance Authorisation No.1110028752 dated 26.11.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Bhopal)

Case No. 27 M/s. Premium Polyalloys Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00003841AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of Advance Authorization No.0310838988 dated 19.10.2020.

The applicant stated that reference to their advance licence no. 0310838988 dt. 19.10.2020, they had applied for revalidation of licence with RA Mumbai and import validity was changed to 19.10.2022, however their revalidation application was approved on 10.10.2022 and they could not import the material due to paucity of time. Hence they are requesting to allow one year revalidation of subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against Advance Authorisation No.0310838988 dated 19.10.2020. This is last and final revalidation. Firm The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 28 M/s. Bharat Parenterals Ltd., Vadodara
F.no. HQRPRCAPPLY00003762AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.3419023099 dated 28.09.2021.

The applicant stated that said license was with their Customs clearing agent and some duty amount debited in the month of August/September 2022 but their another imports consignment are lying at port and they came to know that authorization was expired on 27.09.2022. Hence they are requesting to allow revalidation for ¾ months against subject MEIS.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 29 M/s. Luthra Industrial Corporation, Agra
F.no. HQRPRCAPPLY00003772AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.0619034782 dated 18.10.2021.

The applicant stated that their Manager who look after the work has already left so MEIS was expired. Hence they are requesting allow six month revalidation of MEIS Lic. No. 0619034782 dt. 18.10.2021 to claim the benefit.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 30 M/s. CRI Ltd, Kolkata
F.no. HQRPRCAPPLY00003781AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS no. 0219096298 dated 16.10.2020.

The applicant stated that they are manufacturer exporters of ball pen tips and supplied product around 36 countries. Due to COVID their sales and imports was reduced after recovery from this phenomena, they import their raw material with utilization of MEIS. Unfortunately MEIS authorization no .0219096298 dt. 16.10.2020 is used partially because their container availability and vessel was delayed against import shipment. Hence they are requesting to allow six revalidation of MEIS upto 31.01.2023.

Decision: The Committee examined the submission made by the firm and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 31 M/s. Benzo Chem Industries Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY000003780AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.0319337152 dated 25.10.2021.

The applicant stated that they are manufacturer exporters of ball pen tips and supplied product around 36 countries. They had obtained the said MEIS scrip on 25.10.2021 for export made from SEZ-Dahej Unit. As per PN No.58 they have option to choose jurisdictional RA on the basis of Corporate Office/Registered Office/Head Office/Branch Office address endorsed on IEC for submitting application under MEIS and SEIS. This option need to be exercised at the beginning of financial year. Once an option is exercised no change would be allowed for claims relating to that year. On the basis of the above they have applied and get the MEIS scrips issued from DGFT Mumbai but they are unable to register the same with SEZ-Dahej Customs. They have also approach DGFT in this regard but not get the proper response. Hence they are requesting to allow six months revalidation to get the scrip register and self utilize.

Decision: The Committee having examined the statement made by the applicant in its application it decided to defer the case to seek a detailed report from Dahej, SEZ in the matter before taking the decision.

(Action: Applicant/ Dahej, SEZ)

Case No. 32 M/s. Benzo ChemIndsustries Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY000003779AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.0319337150 dated 25.10.2021.

The applicant has stated that they have obtained the said MEIS on 25.10.2021 for export made from SEZ – Dahej unit. A per Public Notice No. 58/5015-20 dated 10.02.2017 para 3.06(a) they have option to choose jurisdictional RA on the basis of corporate Office / Registered Office / Head office / Branch Office address endorsed on IEC for submitting applications under MEIS and SEIS. This option need to be exercised at the beginning of financial year. Once an option is exercised, no change would be allowed for claims relating to that year. On the basis of the above, they have applied and got the MEIS scrips issued from DGFT, Mumbai. But they are unable to register the same with SEZ – Dahej Customs. They have also approached to DGFT, HQ in this regard but not get the proper response. Now they have applied for 06 months revalidation to get the scrip register and self-utilize. Hence, they are requesting for revalidation in EOP for 06 months

Decision: The Committee having examined the statement made by the applicant in its application decided to defer the case to seek a detailed report from Dahej, SEZ in the matter before taking the decision.

(Action: Applicant/ Dahej, SEZ)

Case No. 33 M/s. Mivin Engg. Technologies Pvt. Ltd, Banglore
F.no. HQRPRCAPPLY00003761AM23

Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.0719068705 dated 01.11.2021.

The applicant has stated that they are unable to transfer the scrip to other party since there is name mismatch in PAN name and Aadhar name of the director. Hence, they are requesting for extension of validity of the scrip to change any one of the documents and then transfer the scrip to the party.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 34 M/s. CI Car International Pvt. Ltd, Faridabad
F.no. HQRPRCAPPLY00003797AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of 2 MEIS No.0519263361 dated 30.09.2021 and 0519153040 dated 16.01.2019 and 1 FPS License No.3000803295 dated 23.11.2016.

The applicant has stated that Due to pandemic of COVID-19 and health problem managing partner they could not use their 2 MEIS licenses No. 0519263361 dated 30.09.2021, 0519153040 dated 16.01.2019 and FPS license No. 3000803295 dated 23.11.2016. Hence, they are requesting for revalidation of above three licenses.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 35 M/s. C J S Specialty Chemicals Pvt. Ltd., Mumbai
F.no. HQRPRCAPPLY00003787AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of MEIS No.3819016907 dated 07.10.2020.

The applicant has stated that they have obtained the said MEIS No. 3819016907 dated 07.10.2020, but same is expired on 06.10.2022 as one of employee has left the same in his drawer who all of a sudden left the job. Hence, they are requesting for revalidation the MEIS for a period of 06 months.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 36 M/s. Mulberry Silks Ltd., Banglore
F.no. HQRPRCAPPLY00003798AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Relaxation of pre-import condition of Advance Authorization No.0710112557 dated 19.12.2017.

The applicant has stated that they are one the largest exporters of silk and silk blended fabrics in the country having Two star EHC. They have obtained Advance Authorisation for import of Mulberry Raw silk &Dupion silk yarn for exporting 100% Natural silk and silk blended fabrics. They have obtained Advance Authorisations from DGFT, Banglore for 2 import items (1) Mulberry Raw silk of 4A Grade and above (other than Dupion Yarn) import quantity as 2000.21 KGs and (2) Dupion Silk (Gummed and untwisted) Quantity 8000.84 KGs. While weaving the fabrics against these items they have to use 20% MRS and 80% Dupion silk years. Unfortunately the Mulberry Raw silk import shipment was delayed and in order to fulfill their export order in timely fashion, they were forced to use 438.91 KGs from their stock. Their import consignment for import item No. 1 MRS received on 05.07.2018 delayed by 6 months. Import item No. 2 Dupion silk yearn received on 25.01.2018, so they used 438.91 KGs MRS yarn from their stock. This is now considered as export before import. Hence, they are requesting for relaxation for pre-import condition for the Advance license for quantity 438.91 Kgs.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to refer the issue to PC-4 Division for its examination and resolution.

(Action: Applicant/PC-4 division)

Case No. 37 M/s. Shreeyam Power and Steel Industries Ltd, Kutch, Gujarat
F.no. HQRPRCAPPLY00003766AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of procedure lapses against 2 Advance Authorization No.3710000830 dated 10.07.2008 & 3710000855 dated 21.08.2008.

The applicant has stated that they are manufacturer of sponge iron, alloy / mild steel billets, rolled products. They have not mentioned the file number and advance authorization number on the shipping bills used for EO fulfillment of 2 Advance Authorisations No.3710000830 dated 10.07.2008 & 3710000855 dated 21.08.2008. There had been a slowdown in demand of steel from the end users due to the international recession from the year 2008. This was amplified by dumping of products by China at predatory prices, which had adversely affected the entire Iron and Steel sector. Thus, there was negligible or rather no supply of RM for manufacture of end products, thus impacting the manufacturing and exports severely. With massive losses the company's entire equity eroded and the company was declared sick by BIFR. The export shipping bills in question belongs to year 2008. Applied for license is mentioned on the export shipping bills. The shipping bills are not free shipping bills. The export remittance has been realized for all the export shipping bills. Hence, they are requesting for condonation of procedural lapses caused due to 'Technical problem'. The details shipping bills are as under.

(A) 17 Shipping Bill No.(1) 1127672 dated 07.07.2008, (2) 1128825 dated 18.07.2008, (3) 1129050 dated 21.07.2008, (4) 1130989 dated 14.08.2008, (5) 1131494 dated 22.08.2008, (6) 1131495 dated 22.08.2008, (7) 6226594 dated 25.07.2008, (8) 6227300 dated 28.07.2008, (9) 6227687 dated 29.07.2008, (10) 6228140 dated 31.07.2008, (11) 6228263 dated 31.07.2008, (12) 6228139 dated 31.07.2008, (13) 6232346 dated 18.08.2008, (14) 6232558 dated 18.08.2008, (15) 6234282 dated 25.08.2008, (16) 3884642 dated 17.07.2020 and (17) 3883272 dated 17.07.2020.

(B) 7 Shipping bill No.(1) 6619464 dated 30.08.2019, (2) 6619198 dated 30.08.2019, (3) 6618329 dated 30.08.2019, (4) 6719079 dated 04.09.2019, (5) 6719073 dated 04.09.2019, (6) 6882045 dated 12.09.2019 and (7) 6964624 dated 16.09.2019.

Decision: The Committee went through the statement made by the applicant and observed that due to the transmission errors of file/license numbers, firm has faced the problem which was beyond their control. Therefore, the Committee decided as under:-

(A) To count the export of 17 Shipping Bills as mentioned above towards fulfilment of EO against Advance Authorisation No.3710000830 dated 10.07.2008 subject to fulfilment of the following conditions:-

i. Composition fee of Rs.200/-per shipping bill shall be imposed.
ii. Relevant shipping bills should not be free shipping bills.
iii. All other relevant export documents like Invoice/ ARE-1 etc should also contain relevant file/license number.
iv. RA shall ensure that subject shipping bills have not been taken into account in any other Advance Authorization for discharge of export obligation.
v. The applicant would submit an affidavit-cum-indemnity bond in order to indemnify the Government for any harm or loss occurring due to utilization of these shipping bills towards fulfilment of EO against these Advance Authorisations.

(B) To count the export of 7 Shipping bills as mentioned above towards fulfilment of EO against Advance Authorisations No.3710000855 dated 21.08.2008 subject to fulfilment of the following conditions:-

i. Composition fee of Rs.200/-per shipping bill shall be imposed.
ii. License number should be mentioned on the body of Relevant s/bills

iii. RA shall ensure that subject shipping bills have not been taken into account in any other Advance Authorization for discharge of export obligation.
iv. The applicant would submit an affidavit-cum-indemnity bond in order to indemnify the Government for any harm or loss occurring due to utilization of these shipping bills towards fulfilment of EO against these Advance Authorisations.

The firm shall approach RA/SEZ within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-SEZ-Kandla)

Case No. 38 M/s. The Indian Hotels Company Ltd., New Delhi
F.no. HQRPRCAPPLY00003745AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Revalidation of 79 Nos. of SFIS Scrips.

This is a review case of PRC Meeting No.18AM21 held on 16.12.2020 (Case No. 14) where committee allowed revalidation of 95 SFIS scrips worth about Rs. 13 crores. Out of 95 scrips they had submitted 91 scrips for revalidation to the RA, 82 scrips valid until June 29,2021 and 9 Scrips valid until July 19,2021. They are using the SFIS scrips ,since many years for import of capital goods and food and beverage items which are of international quality. The hotels were able to use only around Rs. 4 crores out of the Rs.13 crores of scrips in hand whence owing to the second wave of Covid 19 in mid-March 2021 hotels were once again closed for three months and renovations were halted and hotel revenue was almost non existent. Firm has submitted that due to pandemic of COVID-19 they could not use these 79 Nos. of SFIS scrips in time. Hence, they are requesting to allow further revalidation of 79 Nos. of SFIS scrips.

79 SFIS Scrip No.(1) 0510408528 dated 26.11.2018, (2) 0510408527 dated 26.11.2018, (3) 0510408542 dated 26.11.2018, (4) 0510408617 dated 26.11.2018, (5) 0510408616 dated 26.11.2018, (6) 0510408532 dated 26.11.2018, (7) 0510408533 dated 26.11.2018, (8) 0510408543 dated 26.11.2018, (9) 0510408579 dated 26.11.2018, (10) 0510408588 dated 26.11.2018, (11) 0510408612 dated 26.11.2018, (12) 0510408620 dated 26.11.2018, (13) 0510408621 dated 26.11.2018, (14) 0510408503 dated 26.11.2018, (15) 0510408611 dated 26.11.2018, (16) 0510408524 dated 26.11.2018, (17) 0510408574 dated 26.11.2018, (18) 0510408581 dated 26.11.2018, (19) 0510408628 dated 26.11.2018, (10) 0510408576 dated 26.11.2018, (21) 0510408596 dated 26.11.2018, (22) 0510408597 dated 26.11.2018, (23) 0510408598 dated 26.11.2018, (24) 0510408619 dated 26.11.2018, (25) 0510408557 dated 26.11.2018, (26) 0510408595 dated 26.11.2018, (27) 0510408502 dated 26.11.2018, (28) 0510408594 dated 26.11.2018, (29) 0510408552 dated 26.11.2018, (30) 0510408510 dated 26.11.2018, (31) 0510408512 dated 26.11.2018, (32) 0510408538 dated 26.11.2018, (33) 0510408539 dated 26.11.2018, (34) 0510408540 dated 26.11.2018, (35) 0510408544 dated 26.11.2018, (36) 0510408545 dated 26.11.2018, (37) 0510408546 dated 26.11.2018, (38) 0510408558 dated 26.11.2018,

(39) 0510408573 dated 26.11.2018, (40) 0510408585 dated 26.11.2018, (41) 0510408586 dated 26.11.2018, (42) 0510408592 dated 26.11.2018, (43) 0510408593 dated 26.11.2018, (44) 0510408599 dated 26.11.2018, (45) 0510408608 dated 26.11.2018, (66) 0510408566 dated 26.11.2018, (47) 0510408517 dated 26.11.2018, (48) 0510408521 dated 26.11.2018, (49) 0510408591 dated 26.11.2018, (50) 0510408607 dated 26.11.2018, (51) 0510408601 dated 26.11.2018, (52) 0510408609 dated 26.11.2018, (53) 0510408629 dated 26.11.2018, (54) 0510408572 dated 26.11.2018, (55) 0510408626 dated 26.11.2018, (56) 0510408511 dated 26.11.2018, (57) 0510408520 dated 26.11.2018, (58) 0510408580 dated 26.11.2018, (59) 0510408571 dated 26.11.2018, (60) 0510408518 dated 26.11.2018, (61) 0510408522 dated 26.11.2018, (62) 0510408559 dated 26.11.2018, (63) 0510408602 dated 26.11.2018, (64) 0510408613 dated 26.11.2018, (65) 0510408622 dated 26.11.2018, (66) 0510408624 dated 26.11.2018, (67) 0510408625 dated 26.11.2018, (68) 0510408499 dated 26.11.2018, (69) 0510408501 dated 26.11.2018, (70) 0510408537 dated 26.11.2018, (71) 0510408500 dated 26.11.2018, (72) 0510408578 dated 26.11.2018, (73) 0510408618 dated 26.11.2018, (74) 0510408504 dated 26.11.2018, (75) 0510408523 dated 26.11.2018, (76) 0510408610 dated 26.11.2018, (77) 0510408535 dated 26.11.2018, (78) 0510408569 dated 26.11.2018, (79) 0510408570 dated 26.11.2018.

Decision: The Committee reviewed and examined the case in detail and in view of justification provided by the firm it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement against the bove mentioned 79 SFIS Scrips. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-CLA-New Delhi)

Case No. 39 M/s. Shree Ram Traders, Jodhpur, Rajasthan
F.no. HQRPRCAPPLY00003796AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020

The applicant has stated that they have submitted online application on 24.06.2021 for TMA claim for the period 01.04.2020 to 30.06.2020. At the time of application they had a message that upto 25 shipping bills do not require physical submission. And accordingly firm has not submitted any physical documents in this office and applied online. Now, firm has submitted all documents manually on 27.10.2021 Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 40 M/s. Lubi Gel Ltd., Jodhpur, Rajasthan
F.no. HQRPRCAPPLY00003794AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021.

The applicant has stated that they have submitted online application on 14.10.2021 for TMA claim for the period 01.01.2021 to 31.03.2021. At the time of application they had a message that upto 25 shipping bills do not require physical submission. And accordingly firm has not submitted any physical documents in this office and applied online. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.01.2021 to 31.03.2021

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 41 M/s. Lubi Gel Ltd., Jodhpur, Rajasthan
F.no. HQRPRCAPPLY00003795AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.01.2019 to 31.03.2019.

The applicant has stated that they have submitted online application on 24.06.2021 for TMA claim for the period 01.01.2019 to 31.03.2019. At the time of application they had a message that upto 25 shipping bills do not require physical submission. And accordingly firm has not submitted any physical documents in this office and applied online. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.01.2019 to 31.03.2019

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 42 M/s. Chandrani Food Processing Pvt. Ltd., Kolkata

F.no. HQRPRCAPPLY00003777AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in filing TMA application for the period 01.07.2019 to 31.12.2019.

The applicant has stated that they are unable to file a claim under TMA scheme for the period 01.07.2019 to 31.12.2019 as the same become time barred. The reason is due to pandemic of COVID-19.. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.07.2019 to 31.12.2019

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 43 M/s. Baid Agro Products Pvt. Ltd., Kolkata
F.no. HQRPRCAPPLY00003778AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in filing TMA application for the period 01.04.2019 to 31.12.2019.

The applicant has stated that they are unable to file a claim under TMA scheme for the period 01.04.2019 to 31.12.2019 as the same become time barred. The reason is due to pandemic of COVID-19.. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.04.2019 to 31.12.2019

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 44 M/s. Rscope Exports, Mumbai
F.no. HQRPRCAPPLY00003758AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020.

The applicant are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.01.2020 to 31.03.2020.

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 45 M/s. Fauna International, Kolkata
F.no. HQRPRCAPPLY00003753AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of TMA application for the period 01.07.2019 to 30.09.2019.

The applicant has stated that they are unable to file online claim under TMA scheme for the period 01.07.2019 to 30.09.2019 as the same become time barred. The reason is due to pandemic of COVID-19. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.07.2019 to 30.09.2019.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 46 M/s. Fauna International, Kolkata
F.no. HQRPRCAPPLY00003752AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020.

The applicant has stated that they are unable to file online claim under TMA scheme for the period 01.04.2020 to 30.06.2020as the same become time barred. RA issued rejection letter due to non submitting of physical copy of the application with in the stipulated time period. The reason is due to pandemic of COVID-19. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.04.2020 to 30.06.2020.

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 47 M/s. Fauna International, Kolkata
F.no.HQRPRCAPPLY00003754AM23

Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.04.2019 to 30.06.2019.

The applicant has stated that they are unable to file online claim under TMA scheme for the period 01.04.2019 to 30.06.2019as the same become time barred. RA issued rejection letter due to non submitting of physical copy of the application with in the stipulated time period. The reason is due to pandemic of COVID-19. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.04.2019 to 30.06.2019.

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 48 M/s. Modern Food Products
F.no. HQRPRCAPPLY00003741AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 31.03.2021.

The applicant has stated that they have submitted 3 online applications on 30.09.2021, 27.12.2021 and 21.12.2021 for TMA claim for the period 01.04.2020 to 30.06.2020. At the time of application they had a message that upto 25 shipping bills does not require physical submission. And accordingly firm has not submitted any physical documents in office and applied online. Hence, they are requesting for Condonation of delay in submission of physical copy of TMA application for the period 01.07.2020 to 31.03.2021.

Decision: The Committee on the basis of submission made by the firm discussed the matter at length. The Committee observed that this case is covered under the recently issued Trade Notice No.21 dated 25.11.2022. Hence, it decided to withdraw the case from PRC.

(Action: Applicant)

Case No. 49 M/s. Nazareth Metals, Mumbai
F.no. HQRPRCAPPLY00003755AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Clubbing of 3 Advance Authorization No.(1) 0310198235 dated 28.04.2003, (2) 0310288527 dated 26.08.2004, & (3) 0310368446 dated 23.02.2006.

The applicant has stated that they have applied for clubbing of three Advance Authorisations on 14.08.2017, but till date they have not received redemption letters. Hence, they are requesting for clubbing of 3 Advance Authorization No.(1) 0310198235 dated 28.04.2003, (2) 0310288527 dated 26.08.2004, & (3) 0310368446 dated 23.02.2006.

Decision: The Committee after discussing the matter on the basis of justification submitted by the application, decided to defer the case and seek a detailed report from RA, Mumbai regarding the long pending matter for taking the decision.

(Action: RA-Mumbai/Applicant)

Case No. 50 M/s. Jain Irrigation Systems Ltd, Mumbai
F.no. HQRPRCAPPLY00002656AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Clubbing of Advance Authorization No.0310404400 dated 16.10.2006, 0310402990 dated 06.10.2006, & 0310424393 dated 26.03.2007.

PRC Meeting No. 16/23 held on 28.10.2022 (case No. 19)

This is a review case of PRC Meeting No.16/AM23 held on 28.10.2022 (Case No.10) wherein Committee deferred the case and seek a detailed report from RA, Mumbai in the matter to take final decision. RA Mumbai has submitted their report in the matter. The applicant has stated that they have applied for clubbing of three Advance Authorizations on 05.06.2015, but same has been rejected by DGFT, Mumbai on the basis of Public notice No. 70/2015-20 dated 30.01.2019. Hence, they are requesting for Clubbing of Advance Authorization no. 031040440 dated 16.10.2006, 0310402990 dated 06.10.2006,& 0310424393 dated 26.03.2007.

Decision: The Committee went through the statement made by the firm in its application and reviewed the case along with the report received from RA, Mumbai and noted that the facts of the case have not been clearly specified by the firm and hence decided to call the firm for **Personal Hearing**.

(Action: Applicant)

Case No. 51 M/s. Techno Aid Enterprises, Pune
F.no. HQRPRCAPPLY00003771AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: To condone the time limit for filing MEIS application against time barred shipping bills pertaining to the period 01.09.2020 to 31.12.2020 without late cut.

The applicant has stated that they have due to technical issue and upgradation on DGFT online portal they were unable to forward their ECOM application No. 3109003171007635745 dated 06.04.2022. Hence, they are requesting for Condonation for time limit for filing MEIS application against time barred shipping bills pertaining to the period 01.09.2020 to 31.12.2020 without late cut.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 52 M/s. Hemadri Chemicals, Mumbai
F.no. HQRPRCAPPLY00003785AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: To condone the time limit for filing MEIS application against time barred shipping bills for the period April 2020 to August 2020 against ECOM No.03/15/016/71000/0756/3587.

The applicant has stated that due to some error in BRC and not get amended by bank on time they were unable to submit MEIS online application ECOM No. 03150167100007563587 on time. Hence, they are requesting for Condonation for time limit for filing MEIS application against time barred shipping bills of dated 13.07.2020 and 11.08.2020 without late cut.

Decision: The Committee on the basis of submission made by the applicant discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 53 M/s. Groz Engineering Tools Pvt. Ltd., New Delhi
F.no. HQRPRCAPPLY00003760AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: To condone the time limit for filing MEIS application against 02 time barred shipping bills pertaining to the year 2018-19 and 27 time barred Shipping bills pertaining to the year 2019-20 without late cut.

This is a review case of PRC Meeting No.14/AM23 held on 28.09.2022 (Case No.35) where committee approved the MEIS benefit without cut. The applicant has requested to reconsider PRC decision and allow to claim MEIS where e-BRC were uploaded by the Bank on 25-02.2022 or onwards even though the Bank uploaded e-BRC within 3 years from the date of let export. Hence, they are requesting for Condonation the time limit for filing MEIS application against 02 time barred shipping bills pertaining to the year 2018-19 and 27 time barred Shipping bills pertaining to the year 2019-20 without late cut.

Decision: The Committee reviewed and examined the case on the basis of the submission made by the firm and discussed the matter at length. The Committee observed that due to delay in uploading the BRC by the banker the firm has faced the problem which was beyond their control. Accordingly, it decided to allow MEIS benefit only for those shipping bills whose realization has happened within time and e-BRC have been uploaded by the bank after 01.01.2022. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action:Applicant/SEZ-Noida/PC-3 division for necessary updation)

Case No. 54 M/s. Mew Electricals Ltd, Vadodara
F.no.HQRPRCAPPLY00003759AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Relaxation of payment of composition fee in view of para 4.49 of HBP 2015-20 in respect of Advance Authorisations No.3410045430 dated 09.09.2019, 3410045431 dated 09.09.2019, 3410045451 dated 11.09.2019, 3410045452 dated 11.09.2019, 3410045737 dated 24.12.2019, 3410045851 dated 07.02.2020, 3410045958 dated 17.03.2020, 3410046129 dated 09.06.2020, 3410046142 dated 15.06.2020, 3410046143 dated 15.06.2020,

The applicant has stated that they are manufacturing set up Enameled Copper Wire, strip & flats and Copper Rods and catering Indian and overseas customer for their various type requirements. In order to timely grasp export opportunity and supply the material, they procure the material without any duty benefit indigenously and as and when supplier confirm the availability of the material shall procure under invalidation. Since last few years there is fluctuation in LME and USD since its LME driven product they have to abide by the same. While applying for redemption they need to pay composition fee @ 1% on Shortfall in FOB value as per HBP which is effecting their company financially are operating on a very thin margin especially in this pandemic time. Further they have stated that they have completed their export obligation in terms of quantity and value but due to 50% increase in purchase price of raw material, they could not utilize CIF endorsed in the Advance Authorizations. To utilize the CIF quantity they have enhanced CIF quantity and value to complete eligible import. Hence, they are requesting for Relaxation of payment of 1% composition fee in view of para 4.49 of HBP 2015-20 in respect of 10 Nos. of Advance Authorisations,

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 55 M/s. O.C. Sweaters LLP, Gurugram
F.no.HQRPRCAPPLY00003793AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Grant permission to accept manual application for EODC Advance Authorisation No.0511005106 dated 01.10.2021.

The applicant has stated that subject AA was obtained under 4.07 of HBP for sourcing inputs indigenously on 01.10.2021 and invalidation was issued concurrently, inputs were sourced final product was manufacture and filing of S/Bill was attempted on 01.12.2021. They could not file S/Bill file as authorization was not transmitted. Since the export order was due to cancel, filed S/Bill under zero scheme. Further while applying for redemption online, same is showing that Authorisation was not transmitted to Icegate Custom, due to which firm is unable to file online application for EODC. Hence, they are requesting grant permission to concerned RA to accept manual application for EODC Advance Authorisation No. 0511005106 dated 01.10.2021.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

(Action: Applicant)

Case No. 56 M/s. Rakshit Pharmaceutials Ltd, Hyderabad
F.no. HQRPRCAPPLY00003775AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Grant permission to accept S/Bills for EO fulfillment for Advance Authorisation No.0910067552 dated 21.05.2019.

The applicant has stated that they have applied for 2nd Export obligation period extension on 29.05.2021, but the approval received on 02.09.2021. This happened mainly due to covid-19 impact on some of their key staff and as a result delay in deficiency clearance. In the time their custom has pressurized for export the product, hence, they have exported without Advance Authorization. As the customs department insisted on getting EOP approval they were forced to export under duty draw back to meet the client requirement. Hence, they are requesting to allow EOP extension for accepting shipping bills under Advance Authorization for regularization purpose.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence it decided to reject the request of the firm.

(Action: Applicant)

Case No. 57 M/s. MantramTechnofab Pvt. Ltd., Barwani, M.P.
F.no. HQRPRCAPPLY00003735AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Acceptance of 2 S/Bills of Third Party export towards EODC for Advance Authorisation No.5610004365 dated 05.08.2014.

The applicant has stated that eBRCs are not available against shipping nos. 4386112 dated 12.08.2014 and 4999241 dated 15.09.2014. These supplies were to be made through exporter M/s Red Chilli, Bangalore but when they dispatched the shipments to the port the documents were inadvertently filed by CHA in their name and accordingly shipping bills were issued in their name. But the B/L was issued by the shipping line in the name of M/s Red Chilli, Bangalore, who ultimately received the export realization in FEE in their name. M/s Red Chilli transferred the money in their account but in INR. In this situation the eBRCs could not be issued and uploaded by either bank of firm or M/s Red Chilli. In absence of eBRCs of above two shipping bills they are not able to get the above authorization redeemed. Hence, they are requesting for acceptance of two S/Bills of Third party export towards discharge of Export obligation for Advance Authorisation No, 5610004365 dated 05.08.2014.

Decision: The Committee examined the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 58 M/s. Enercon Windenergy Pvt. Ltd., Bangalore
F.no.HQRPRCAPPLY00003765AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Request for 100% BG exemption specified in Para 4.12 of HBP in respect of Advance Authorisation No.(1) 0711003992, (2) 0711003994, (3) 0711003995, (4) 0711003996, (5) 0711003997, (6) 0711003998, (7) 0711003999, (8) 0711004001 and (9) 0711004002 all dated 18.05.2022.

The applicant stated that they are manufacturer of wind energy converters namely, generators, blade and towers and for the production of generators, components are required as per the global quality standards and the firm is importing those raw materials under advance authorization under net to net basis. They have exported 37 generators until date from India in the current financial year and plan to export further 43 generators by 31 March, 2023. However, the firm is facing problem of executing 100% BG in terms of para 4.12 of HBP since the firm did not have any past exports in the preceding years and the maximum entitlement for the firm without BG is 10 crore in this year. The applicant has stated that in order to meet their export volume they need to produce high value raw materials on urgent basis and BG condition of 100% is adding to difficulty liquidity situation caused by high logistics. Hence, they are requesting to allow 100% BG exemption in respect of subject Advance Authorisation.

Decision: The Committee on the submission made by the applicant discussed the matter in detail and observed that exporter has the option for expediting closure of already issued authorisations. Hence, matter was withdrawn from PRC. Firm may follow up with the concerned NC for early fixation of Norms.

(Action: Applicant)

Case No. 59 M/s. BST Textile Mills Pvt. Ltd, Mumbai
F.no. HQRPRCAPPLY00003497AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: Acceptance of Installation Certificate issued by Chartered Engineer instead of Central Excise in respect of 12 EPCG Authorisation No. 0330025837 dated 26.04.2010, 0330026581 dated 12.07.2010, 0330028625 dated 08.02.2011, 0330032819 dated 06.06.2012, 0330035254 dated 06.03.2013, 0330036891 dated 26.09.2013, 0330044740 dated 05.07.2016, 0330025220 dated 16.02.2010, 0330032093 dated 14.03.2012, 0330033917 dated 11.10.2012, 0330023722 dated 03.09.2009 and 03300337587 dated 21.09.2012

This is a review case of PRC Meeting No.22AM23 dated 13.12.2022 wherein Committee deferred the case. The applicant has stated that their company is registered with central excise but fall under the exempted category. The excise department is now closed. Hence, they are requesting for Acceptance of Installation Certificate issued by Chartered Engineer instead of Central Excise in respect of 12 Nos. of EPCG Authorizations.

Decision: The Committee having examined the statement made by the firm and discussed the matter at length. During the discussions, the Committee felt that since large number of cases are being received on this ground, a general relaxation to such cases may be considered by concerned policy division. Accordingly, the Committee decided to refer the case to EPCG Division to consider and issue a general policy instruction in this regard. The case was accordingly withdrawn.

(Action: Applicant /EPCG-Division)

Case No. 60 M/s. Honda Motorcycle and Scooter India Pvt.Ltd., Gurgaon
F.no. HQRPRCAPPLY00003818AM23
Meeting No.26/AM23 held on 03.01.2023

Subject: To relax the provisions of the FTP and waive off the Policy Condition No. 10(e) of Chapter 87 to the ITC HS in Schedule – 1 – Import Policy for import of the racing bikes.

The applicant has stated that firm has been conducting "Motorsport Activities" with the objective to promote fun culture in India since 2008. With a view to foster the Indian talent, the company is desirous of importing Honda NSF 250 bikes. Hence, they are requesting to relax the provisions of the FTP and waive off the Policy Condition No. 10(e) of Chapter 87 to the ITC HS in Schedule – 1 – Import Policy for import of the racing bikes.

Decision: The Committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified by the firm and hence it decided to call the firm for **Personal Hearing**.

(Action: Applicant)

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